

ITEM NO.46

COURT NO.11

SECTION IV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (CIVIL) DIARY NO. 33610/2025

[Arising out of impugned final judgment and order dated 29-01-2025 in C.A. No. 9289/2019 24-03-2025 in MA No. 512/2025 passed by the Supreme Court of India]

TANVI & ORS.

PETITIONER(S)

VERSUS

A.K. ATRI & ANR.

RESPONDENT(S)

(IA No. 147852/2025 - APPLICATION FOR PERMISSION)

Date : 23-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH  
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Jagjit Singh Chhabra, AOR  
Mr. Saksham Maheshwari, Adv.  
Mr. Satjit Singh Chhabra, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following  
O R D E R

1. Mr. Jagjit Singh Chhabra, learned counsel for the petitioners submits that pursuant to the judgment of this Court dated 29.01.2025, a public notice was issued on 09.04.2025 (Annexure C-4 at Page No. 63 of

the paperback), wherein it was categorically stated that all the balance seats for the Third State Counseling of the Union Territory Pool State Quota will be converted and filled through the Institutional Preference Pool of State Quota seats for the Session 2024-2025 on the basis of rank obtained in the NEET (PG)-2024.

2. He states that notwithstanding this notice, a public notice has also been issued on 03.06.2025 (Annexure C-7 at Page No. 101 of the paperback), wherein in paragraph '1.' it is stated that the seats will now be filled on all India basis through the All India NEET (PG)-2024 by inviting fresh applications.
3. Learned counsel submits that this is in the teeth of the order of this Court dated 29.01.2025 in Civil Appeal No. 9289/2019 and order dated 24.03.2025 passed in M.A. No. 512/2025 in Civil Appeal No. 9289/2019 and very understanding of the administration of the public notice issued on 09.04.2025 referred by him at Page No. 63 of the paperback.
3. Let a copy of this petition be served on Ms. Archana Pathak Dave, learned Additional Solicitor General.
4. List tomorrow, i.e. on 24.06.2025.

(POOJA SHARMA)  
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)